

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No.156/252/PB/2018

In the matter of:

Auric Builders Pvt.Ltd.

...Appellant

Vs.

Registrar of Companies

...Respondent

SECTION: Under Section 252.

Order delivered on 06.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Applicant
For the Respondent
Stng. Counsel for ITD

Mr. Vinay Kumar Jha, CS
Mr. Manish Raj, CP for ROC, Delhi
Ms. Lakshmi Gurung with Rajat
Nagar, Advs.

ORDER

The Ld. CS is not in dress code hence he is warned that his appearance will not be taken on the next occasion if he does not appears in proper dress code. Ld. CS undertakes to file appropriate application and the financial statements of the company upto the date. The ROC and Income tax have already filed reply. For further consideration on 20th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**